

IN THE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD COURT - 2

ITEM No.303

IA(Plan)/8(AHM)2025 in C.P.(IB)/204(AHM)2023

Proceedings under Section 30(6) of IBC,2016

IN THE MATTER OF:

Rakesh Kumar Relan RP of Shree Gopinath Paper Mills Pvt

.....Applicant

V/s

Shree Gopinath Paper Mills Private Limited

.....Respondent

Order delivered on: 05/06/2025

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

ORDER

The case is fixed for pronouncement of order.

The order is pronounced in open court vide separate sheet.

20/-

DR. V. G. VENKATA CHALAPATHY MEMBER (TECHNICAL)

3d/-

CHITRA HANKARE MEMBER (JUDICIAL)



IN THE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD (COURT - II)

IA (Plan) No. 8 of 2025 in CP (IB) No.204 of 2023

(An application filed under Section 30(6) of the Insolvency and Bankruptcy Code, 2016 r.w. Regulation 39 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

In the matter between:

HDFC Bank Limited

....Applicant/ Financial Creditor

Versus Shree Gopinath Paper Mills Private Limited

...Respondent/ Corporate Debtor

MEMO OF PARTIES

Rakesh Kumar Relan Resolution Professional Shree Gopinath Paper Mills Private Limited 109, Surya Kiran Building, KG Marg, New Delhi-110001

...Applicant

Versus

Shree Gopinath Paper Mills Private Limited 109, Surya Kiran Building, KG Marg, New Delhi-110001

...Respondent/ Corporate Debtor







Coram:

MRS. CHITRA HANKARE HON'BLE MEMBER (JUDICIAL)

MR. VELAMUR G VENKATA CHALAPATHY HON'BLE MEMBER (TECHNICAL)

Present:

For the Applicant

: Ms. Rashi Gupta, Adv., Mr. Animesh

Khandelwal, Adv., and Mr. Rahul S

Bhavsar, Adv.

RP

: Mr. Rakesh Kumar Relan

JUDGEMENT

- 1. This is an application filed under Section 30 of the Insolvency and Bankruptcy Code, 2016 (herein after referred to as "IBC") r.w. Regulation 39 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for approval of resolution plan submitted by Resolution Applicant- M/s White Gold Cotton and Oil Industries for the Corporate debtor- Shree Gopinath Paper Mills Private Limited.
- 2. The Financial Creditor had filed an insolvency application under Section 7 of the Code for initiation of Corporate Insolvency Resolution Process ("CIRP") against the



Corporate Debtor which was admitted *vide* order dated 20.06.2024 and whereby the applicant was appointed as IRP. The public announcement inviting the claims from creditors of the Corporate Debtor was made in Form-A on 22.06.2024.

- 3. It is stated that after receiving the claims, the IRP constituted the Committee of Creditors ("CoC") comprising of two Financial Creditors viz. HDFC Bank Limited and Bank of Baroda. The 2nd CoC meeting was held on 12.08.2024 wherein the members of CoC inter alia resolved to initiate the process of Expression of Interest ("EoI"); further the CoC also approved minimum eligibility criteria and evaluation matrix and draft Request for Resolution Plan.
- 4. The applicant received 2 resolution plans from final two PRA's along with Bid Bond amount of Rs.50,00,000/-. The voting on the Resolution Pans was placed in 9th meeting of COC held on 06.01.2025 bidding was conducted between two prospective resolution applicants and concluded on 15.03.2025 whereby the CoC approved the resolution plan with the majority of 100% voting share submitted by M/s



White Gold Cotton and Oil Industries with bid of Rs.17,00,00,000/-.

5. The successful bidder has also submitted declaration by way of affidavit under Section 29A of the IBC. The successful resolution applicant has deposited an amount of Rs.1,70,00,000/- i.e. 10% of the Resolution plan value towards performance security. The resolution applicant also sought certain reliefs and concessions. The claim received by the applicant are as under: -

S. No.	Particulars	Amount Claimed	Amount Admitted
1.	Secured financial creditors (other than financial creditors belonging to any class of creditors)	51,74,30,263.64	51,74,30,263.64
2.	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	Nil	Nil
3.	Operational creditors (Workmen)	Nil	Nil
4.	Operational creditors (Employees)	Nil	Nil
5.	Operational creditors (Government Dues)	80,36,570.00	80,36,570.00
6.	Operational creditors (other than Workmen and Employees and Government Dues)	7,27,94,541.59	3,81,63,860.00
7.	Other creditors. if any, (other than financial creditors and operational creditors)	Nil	Nil
	TOTAL	59,82,61,375.2 3	56,36,30,693.6 4





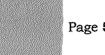


6. Amount provided for stakeholders under the Resolution Plan as per the Regulation 38A of the CIRP Regulation is as under:-

(Amount in lacs)

S. Category Sub-Category of No of Stakeholder Claimed Amount Amount Provi	
NO OI Stakeholder	ded
. Statemor	r the
der Plan	
1 CIRP Cost 3	30
(a) Creditors not	
having a right to	
vote under	
subsection (2) of	
section 2	
(b) Other than (a)	
above:	
(i) who did not vote	
in favor of the	
Secured resolution Plan	
1 Financial (ii) who voted in 5,174.30 5,174.30 1,649	.00
Creditors favour of the	
resolution plan	
Total (a) + (b) 5,174.30 5,174.30 1,649	9.00
(a) Creditors not	-
having a right to	
vote under	
subsection (2) of	
section 21	
Unsecure (b) Other than (a)	
2 d above:	
Financial (i) who did not vote	-
Creditors in favour of the	
resolution Plan	
(ii) who voted in	-
favour — of the	
resolution plan	
Total (a) + (b)]	-
(a) Related Party of	-
Corporate Debtor	
(b) Other than (a)	
3 Operation above:	
	.00
u (i) dovernment oc.oo 20	
Creditors (ii)Workmen	_







**	-110	Total(a) + (b)]	80.36	80.36	20.00
4	Other and	Operational Creditor other than workmen and employees and Government Dues	727.94	381.63	1.00
	debts	Other Creditors	-	-	-
		Total(a) + (b)	727.94	381.63	1.00
Gr	and Total		5982.61	5,636.30	1,700.00

7. The compliance of resolution plan is given as under: -

Section of the Code / Regulatio n No.	Requirement with respect to Resolution Plan	Clause of Resolution Plan	Complian ce (Yes / No)
25(2)(h)	Whether the Resolution Applicant meets the criteria approved by the CoC having regard to the complexity and scale of operations of business of the CD?		Yes
Section 29A	Whether the Resolution Applicant is eligible to submit resolution plan as per final list of Resolution Professional or Order. if any, of the Adjudicating Authority?	26.12.2024 of all the partners of M/s M/s White Gold Cotton and	Yes
Section 30(1)	Whether the Resolution Applicant has submitted an affidavit stating that it is eligible?	,	Yes
Section 30(2)	Whether the Resolution Plan- (a) provides for the payment of insolvency resolution process costs?	Clause 4.3.1 under the Heading "4.3 Corporate Insolvency Resolution Process (CIRP) Cost' States that the CIRP cost shall be paid, in priority to the payment of any other debt or any	Yes



	1	134 C]
		other creditor of the Corporate Debtor.	
	(b) provides for the payment to the operational creditors?	Clause 4.6.2	Yes
	(c) provides for the payment to the financial creditors who did not vote in favour of the resolution plan?	Clauses 6.2 & 63 under the heading "6. Management and Control of business of corporate debtor"	Yes
	(d) provides for the management of the affairs of the corporate debtor?	Clause 7.2 of the Plan provides for the constitution of the MC which is as per Clause 3.%g) on Page 4f of the RFRP.	Yes
	(e) provides for the implementation and supervision of the resolution plan?	under Heading	Yes, the plan does not contraven e any of the provision of law
Section 30(4)	Whether the Resolution Plan (a) is feasible and viable, according to the CoC? (b) has been approved by the CoC with 66% voting share?	Yes	Yes
Section 31(J)	Whether the Resolution Plan has provisions for its effective implementation plan, according to the CoC?	Yes	Yes
Regulation 38 (1)	Whether the amount due to the operational creditors under the resolution plan has been given priority in payment over financial creditors?}	Clause 4.6.2	Yes
Regulation 38(1A)	Whether the resolution plan includes a statement as to how it has dealt with the interests of all stakeholders?	Provided	Yes



Regulation 38(1B)	(i) Whether the Resolution Applicant or any of its related parties has failed to implement or contributed to the failure of implementation of any resolution plan approved under the Code. (ii) If so, whether the Resolution Applicant has submitted the statement giving details of such non implementation?	sub-heading 'Regulation 38 of CIRP Regulations' under Heading '2. Compliance with IBC and the Process Memorandum'. Also, a similar provision has been provided vide Clause 11.13.	
Regulation 38(2)	Whether the Resolution Plan provides: (a) the term of the plan and_ its implementation schedule?	the heading "5. Term of the Plan and _ its Implementation Schedule"	Yes
	(b) for the management and control of the business of the corporate debtor during its term?	Clauses 6.2 & 6.3 under the heading "6, Management and Control of business of corporate debtor"	Yes
	(c) adequate means for supervising its implementation?		Yes
	(d) the manner in which proceedings in respect of avoidance transactions, if any, under Chapter II] or fraudulent or wrongful trading under Chapter VI of Part II of the Code, will be pursued after the approval of the resolution plan and the manner in which the proceeds, if any, from such proceedings shall be distributed:		Yes



	TITI (1 - 1 - Deceletion plan		Yes
38(3)	Whether the Resolution plan		103
	demonstrates that -		
	(a) it addresses the course of		
	(a) it addresses the cause of	Yes	
	default?	103	
	(b) it is feasible and viable?	Yes	
	(c) it has provisions for its	Clauses 6.2 &	
	effective implementation?	6.3 under the	
		1104411118	
		Management and Control of	
		business of	
	(7)		
	(d) it has provisions for		
	approvals required and the	of the Plan	
	timeline for the same?		
		provides for the constitution of	
[the MC which is	
	() (1		
	(e) the resolution applicant		
	has the capability to		
	implement the resolution	Clause 5.3 - The	
	plan?	Resolution	The state of the s
		Applicant shall obtain necessary	
		approvals from the competent	
		authorities	
		within 60 days	To a series of the series of t
		from the date of	, p. manasana
		- 0	in and the state of the state o
		approval of resolution plan	,
		by NCLT.	
		Yes	
20(2)	Whether the RP has filed	The transaction	Yes
39(2)	applications in respect of	_	
	transactions observed, found	yet to be received	
	or determined by him?	from the	
	of determined by min:	Transaction	
		Auditor.	
Regulation	Provide details of		Yes
39(4)	performance security		
35(1)	received, as referred to in		
	sub-regulation (4A) of		and the state of t
1	regulation 36B.	(10% of plan	And the second s
1	1084144011 002.	value) has been	
		received on	
		1999/00/2000/00/2000/00/2000/00/2000/00/2000/00/	<u>. </u>



15.03.2025

- 8. There is no Section 66 or avoidance application filed or pending. However, IA 1303 of 2024 for Non- Cooperation filed by the RP is pending in which no reply has been filed by the suspended management. No objections have been filed by any of the operational creditors on deciding this application and the RP has provided the compliance of Section 29A by the SRA and hence found to be eligible for consideration on approval of the resolution plan by the COC. The plan has not provided the amount to be paid to employees or workmen as the same has not been claimed.
- 9. Since, the resolution plan is approved by the COC with 100% votes in favour which is more than the requisite majority under the IBC, due process of inviting resolution plans through issue of RFRP for which there were 8 applicants and after examining complying with the mandatory provisions of IBC and the commercial viability of the plan, the plan submitted by the SRA has been decided accordingly by COC.
- 10. As per clause 7.2 of the Resolution Plan, the monitoring committee shall comprise of two representatives of the



Secured Financial Creditors, two representatives of the Resolution Applicant and erstwhile Resolution professional.

- of the asset of the corporate debtor is Rs.21,37,57,482.75/and the average liquidation value is Rs.14,96,61,153.75/-.

 By and large, after going through the plan it is observed that all the compliances have been made in respect of the same and the approved resolution plan is higher than the Liquidation value of the assets.
- 12. The Resolution Plan is in compliance with the mandatory compliances as stipulated under Section 30(2) of the Code. The Resolution Plan also meets the requirements of Regulations 37, 38, 38(1A) and 39 (4) of the IBBI Regulations, 2016. The applicant further submitted undertaking qua Section 29A among others. The Resolution Plan is not in contravention of any of the provisions of Section 29A of the Code and is in accordance with law.
- 13. The applicant has made a declaration regarding the feasibility and the viability of the plan. The Resolution Applicant has made a statement in relation to how the Resolution Plan has dealt with interests of all stakeholders,



including financial and operational creditors of the Company. Further, the cause of default has also been addressed.

- 14. In view of above, we observe that the Resolution Plan is in compliance of the provisions and we are satisfied in respect of the same. We find that the Resolution Plan has been approved with 100% voting share of CoC and is above the mandatory requirements. As per the CoC, the plan meets the requirement of being viable and feasible for the revival of the Corporate Debtor. On perusal of the documents on record, we are also satisfied that the Resolution Plan is in accordance with sections 30 and 31 of the IBC and also complies with regulations 38 and 39 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- 15. Hence, we pass the following orders:

<u>ORDER</u>

- I. Application is allowed.
- II. The approved 'Resolution Plan' shall become effective from the date of passing of this order.





- III. The order of moratorium passed by this Adjudicating
 Authority under Section 14 of IBC, 2016 shall cease to
 have effect from the date of this order.
- IV. The Resolution Plan so approved shall be binding on the Corporate Debtor and its employees, members, creditors, guarantors and other stakeholders involved in the Resolution Plan.
- V. The monitoring committee as proposed in the resolution plan shall be constituted for supervising the effective implementation of the Resolution Plan and continue till the payment plan is fully realised and is distributed.
- VI. The Resolution Professional, Mr. Rakesh Kumar Relan, shall be released from the duties of the Resolution Professional of the Corporate Debtor as per the provisions of the IBC, 2016 and rules/regulations made thereunder from the date of this order.
- VII. The Resolution Professional shall forward all records relating to the conduct of the corporate insolvency resolution process and approved Resolution Plan to the Insolvency and Bankruptcy Board of India to be recorded in its database.



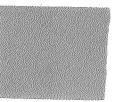
- VIII. As regards various reliefs and concessions which are being sought, we hereby grant the following reliefs and concessions only as against reliefs and concessions claimed by the resolution applicant.
- IX. After the payment of the dues to the creditors, as per the resolution plan, all the liabilities/claims of the said stakeholders shall stand extinguished and other claims including Government/Statutory Authority, whether lodged during CIRP or not, shall stand extinguished after approval of the resolution plan.
- X. From the date of this order, all claims against the Corporate Debtor, except those provided in the plan of the Corporate Debtor stand extinguished.
- XI. From the date of this order, all encumbrances on the assets of the Corporate Debtor before the Resolution Plan shall stand extinguished. No reliefs and concessions are granted to guarantee if any issued by the suspended management in an individual capacity to any of the creditors.
- XII. For reliefs and concessions sought from the Government /
 Statutory Authorities, we direct the resolution applicant to



approach the concerned Authorities. The concerned Authorities are to consider and decide the matter as per applicable provisions of law for effective implementation of the Resolution Plan.

- XIII. As regards reliefs prayed under various provisions of the Income Tax Act, 1961, the Corporate Debtor/ Resolution Applicant may approach the Income Tax Authorities who shall take a decision on relief and concessions sought by the resolution applicant in accordance with the provisions of the Income Tax Act, 1961.
- XIV. The Resolution Applicant shall be entitled to review, revise or terminate any appointments / agreements / understanding entered into by or on behalf of the Corporate Debtor in accordance with the terms and conditions of such agreements / MoUs /contracts.
- XV. The management of the Corporate Debtor shall be handed over to the Board of Directors as may be nominated by the SRA for the proper running of the operations /business of the Corporate Debtor.







- XVI. The Board of Directors of the Corporate Debtor shall also be reconstituted and procedural compliances shall be done to give effect to such reconstitution.
- XVII. The SRA shall, pursuant to the Resolution Plan approved under Section 31(1) of the Code, obtain necessary approvals required under any law for the time being in force within a period of one year from the date of approval of the Resolution Plan vide this order or within such period as provided for in such law, as the case may be.
- XVIII. All the approvals of shareholders/members of the Corporate Debtor shall be deemed to have been obtained and the provisions made in the Resolution Plan as regards the restructuring of capital shall be binding on them. The reliefs sought by way of approval of the Resolution Plan along with merger of the Corporate Debtor with the SRA under Section 230-232 of the Companies Act, 2013 will be filed a separate application after obtaining necessary approvals in this Plan.
- XIX. No approval is given at this stage by way of this order regarding to merger of the Corporate Debtor with SRA and filed a separate application with Audited Financial



Statements of both Companies may be submitted for the approval.

- XX. With respect to the grant of license/ Government approval, if the license or approval is terminated, suspended or revoked, the resolution applicant may approach the concerned Department/ Authorities for such approval/ renewal and Government Authorities may consider the request of the resolution applicant as per applicable provisions of law for effective implementation of the resolution plan.
- XXI. A certified copy of this order be issued to all concerned parties upon compliance of all requisite formalities.
- XXII. Accordingly, IA (Plan) No./ 8 (AHM)/2025 in CP (IB) No./ 204 (AHM)/2023 is disposed of.

3d/-

DR. V. G. VENKATA CHALAPATHY MEMBER (TECHNICAL)

sel/-

CHITRA HANKARE
MEMBER (JUDICIAL)

PH-LRA